

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 3108 of 2011

(Arising out of Order-in-Appeal No. 41/2011 dated 07/09/2011 passed by
Commissioner of Service Tax (Appeals), LTU, Bangalore)

M/s RITTAL INDIA PVT LTD

NO.23 & 24, KIADB INDUSTRIAL AREA,
DODDABALLAPUR, 561 203

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
BANGALORE-LTU**

100 FT RING ROAD JSS TOWERS,
BANASHANKARI-III STAGE,
BANGALORE, - 560085
KARNATAKA

Respondent(s)

Appearance:

Shri S.Ramasubramanian, Advocate

For the Appellant

Shri Narendrababu P Byhatti, AR

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20504 / 2021

Date of Hearing: 25/06/2021

Date of Decision: 25/06/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced and dictated in Open Court on 25/06/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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